

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 3/MP/2017

Subject : Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission System for Ultra Mega Solar Power Park at Fatehgarh, distt. Jaisalmer, Rajasthan.

Date of hearing : 9.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : M/s Adani Renewable Energy Park Rajasthan Ltd. and Others

Parties present : Shri Amit Bhargava, PGCIL
Ms. Manju Gupta, PGCIL
Shri N.C. Gupta, PFC Consulting Ltd.
Shri Kumar Ritu Raj, PFC Consulting Ltd.

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed for grant of regulatory approval for implementation of Transmission System for evacuation/ transfer of power from Solar Power Parks in Fatehgarh, district Jaisalmer, Rajasthan. The representative of the petitioner further submitted that the petitioner has already received Connectivity/ LTA application for 1000 MW Ultra Mega Solar Parks (UMSPP). The representative of the petitioner further submitted that the proposed Transmission System associated with the Solar Park was discussed and agreed in the 38th Standing Committee Meeting on Power System Planning of Northern Region held on 30.5.2016. The representative of the petitioner requested to grant regulatory approval for the project.

2. After hearing the representatives of the petitioner, the Commission observed that there is a deviation in the scope of project as decided in the 38th Standing Committee meeting and as proposed by the petitioner in the present petition. The Commission further observed that the project is to be awarded through Tariff Based

Competitive Bidding Route and it is important to maintain clarity in the scope so that bidders should take informed decision for offering rate.

3. The Commission directed the petitioner to file the following information/clarification on affidavit, on or before 3.3.2017:

- (a) Reason for deviation in the scope with reference to the scope as decided in the Standing Committee and ensure that the difference in scope to be considered for the regulatory approval and for the tariff based competitive bidding should be the same;
- (b) Treatment of ownership of additional space, cost and recovery of the tariff corresponding to the additional space to be procured by the developer; and
- (c) Provide status of LTA agreement and steps taken to ensure the matching of the timeline of December, 2018 with the Solar Park or generation projects.

4. The Commission directed the petitioner to serve copy of the petition on the respondents, if already not served. The respondents were directed to file their replies, on affidavit, by 23.2.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before, 3.3.2017. The Commission directed the petitioner and the respondents that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing on 23.3.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**